

Annexure 7																
Name of Corporate Debtor : Essar Power M P Limited				Date of Commencemnt of CIRP : 29 September 2020				(Version 4: Pursuant to claims received and updated as on 08-04-2021)								
List of Operational Creditors (Government Dues)																
Sl No.	Details of the claimant			Details of claim received			Details of claim Admitted					Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable					
1	Custom	The Principal Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit	202010DDZ90000B88C9	22-Oct-20	26,791,717,946	1	Custom Dues	-	-	No	-	26,791,717,945	-	-	-	Note 1
2	GoMP Water Resource Division	Executive Engineer,Water Resources Division No.2	869787210517	22-Oct-20	3,845,773,275	3,305,318,043	Water Charges-Government Dues	-	-	No	-	-	-	540,455,232	-	
3	Sub Divisonal Officer-Singrauli	ADD Collector District-Singrauli		26-Dec-20	1,231,660	1,231,660	Compensasati on	-	-	No	-	-	-	-	-	
4	Electricity generation Division	U.P Jal Vidyut Nigam Limited	U31901UP1985SGC007135	28-Dec-20	120,864,637	1	Water Charges	-	-	No	-	120,864,636	-	-	-	Note 2
5	Revenue Department	Tehsildar Teshil Mada		26-Dec-20	102,956,590	35,715,305	Compensasati on	-	-	No	-	61,298,752	-	5,942,533	-	Note 3
6	MP Pollution Control Board	M.P Pollution Control Board	AAALM2479H	28-Dec-20	908,200,000	908,200,000	Government Dues	-	-	No	-	-	-	-	-	
7	Department of Revenue	Assistant Commissioner, CGST AND Central Excerice,Division-REWA		19-Feb-21	50,617,676	19,509,467	Government Dues			No	-	-	-	31,108,209	-	
8	Police Department	Superintendent of Police		19-Feb-21	23,967,937	18,236,825	Government Dues			No				5,731,112	-	
9	Electricity Department	MP Power Management Company Limited	U40109MP1006SGC018637	12-Mar-21	10,649,110,000	1,158,510,001	Government Dues			No		9,429,429,999		61,170,000	-	Note 4
Total					42,494,439,721	5,446,721,303		-	-		-	36,403,311,332	-	644,407,086	-	

Note 1 - The Principal Additional Director General, Directorate of Revenue Intelligence had filed a claim under form B dated October 26, 2020 amounting to INR.2679.17 Crores. Since, penalty proposed to be imposed under the show cause notice for overvaluation of imported goods, is currently under adjudication with the competent authority and the exact amount of penalty is not known as of date of publication; based on the facts available with RP, the claim has been accepted at INR 1 and balance is reflected under contingent claim. The claim has been admitted on contingent basis as the liability has not crystallised and the matter would be decided post adjudication. Distribution will depend on the crystallisation of liability at that time.

Note 2 - UP Jal Vidyut Nigam Limited has filed claim for loss of generation and late payment surcharge against corporate debtor. The said matter is under adjudication before the High Court of Uttar Pradesh and the exact amount of liability is not known as of date of publication; based on the facts available with RP, the claim has been accepted at INR 1 and balance is reflected under contingent claim. The claim has been admitted on contingent basis as the liability has not crystallised and the matter would be decided post adjudication. Distribution will depend on the crystallisation of liability at that time.

Note 3 - Tehsildar Teshil Mada filed claim for Bhuhataak for leasehold land and Panchayat Cess. The amount claimed with respect to Panchayat Cess is under adjudication before the SDM Court of Singrauli and the exact amount of liability is not known as of date of publication; based on the facts available with RP, the claim has been accepted at INR 1 and balance is reflected under contingent claim. The claim has been admitted on contingent basis as the liability has not crystallised and the matter would be decided post adjudication. Distribution will depend on the crystallisation of liability at that time.

Note 4 - MP Power Management Company Limited has claimed for liquidated damages related to 2 (Two) Power Purchase Agreements (PPA) amounting to INR 1064.9 cr i.e. (INR 122cr+ INR 943cr). The first part is for PPA under variable tariff dated 26 March 2012 where INR 115.9cr has been admitted and INR 6.2cr rejected. The second part of the claim is related to PPA dated 29 October 2010 and is disputed and under litigation before High Court of MP at Jabalpur and the exact amount of liability is not known as of date of publication; based on the facts available with RP, the claim has been accepted at INR 1 and balance is reflected under contingent claim. The claim has been admitted on contingent basis as the liability has not crystallised and the matter would be decided post adjudication. Distribution will depend on the crystallisation of liability at that time.